

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

SPECIAL BENCH

COURT-VI

**Item No. 105
154/252/ND/2020**

**IN THE MATTER OF:
Sanjay Kumar**

...APPELLANT

Vs.

Registrar of Companies

...RESPONDENT

**Section
Under Section 241-242**

**Order delivered on 24.07.2020
(Virtual Hearing)**

Coram:

**SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)
DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)**

For the Appellant

:Mr. Amol Vyas, Adv.

ORDER

Heard the submissions made by the Learned Counsel for the appellant. The Learned Counsel for the appellant has confirmed that the copy of the present application has been served on the office of ROC and also he has informed them about the date of hearing. Despite service of notice none has appeared on behalf of ROC at the time of virtual hearing of the matter. The urgency shown in Para 4 is sufficient to allow the present application. Therefore the application filed by the appellant's counsel is allowed. The ROC is directed to file its reply within two weeks and thereafter matter will be heard and disposed of on merits. Registry may also inform the ROC by e-mail. The Learned Counsel for the appellant is also directed to serve a copy of this order

(Meenu)

Ap

to ROC to enable them to take necessary steps in the matter. Matter is adjourned to 24.08.2020.

-sd-

(V.K. Subburaj)
Member (T)

-sd-

(P.S.N. Prasad)
Member (J)

(Meenu)